NOTICE

WITH REFERENCE TO THE **Standard Operating Procedure for hearing of matters through Virtual Mode** at Principal Seat, Bombay High Court with effect **from 04 January, 2022,** it is hereby notified for the information of the Advocates and the parties appearing in person that the **Hon'ble Shri Justice G.S. Kulkarni,** has given the following directions:-

1. Earlier notice dated 24 December, 2021 regarding listing of cases is re-called.
2. Only urgent circulated matters would be taken up from 13th January, 2022 onwards for which praecipes be submitted by e-mail.
3. Due/Regular matters would be taken up after the situation improves.

Dated this 7th day of January, 2022.

By Order,

Sd/-

(Sachin B. Bhansali)
Prothonotary and Senior Master
High Court, O.S., Bombay